

(ब) उक्त पांच वर्षों के दौरान सर्वोच्च न्यायालय में कितने मामलों में निर्धन व्यक्तियों को कानूनी सहायता दी गई और क्या उसकी पूरी रिपोर्ट सभा पटल पर रख दी जायेगी ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री पी० शिबलकर) : (क) कानूनी सहायता की व्यापक स्कीम बनाने और उसे क्रियान्वित करने के लिए एक उच्च शक्ति प्राप्त समिति नियुक्त करने के प्रस्ताव पर उच्च स्तर पर विचार किया जा रहा है ।

(ख) जी नहीं । नई दण्ड प्रक्रिया संहिता, 1973 में एक विशेष उपबंध सम्मिलित किया गया था (देखिए धारा 304) । इस उपबंध द्वारा सर्वोच्च न्यायालय द्वारा विचारणीय मामलों में कानूनी सहायता के उपबंध को बाध्यकर बनाया गया है इस प्रसुविधा को विचारण वाले अन्य मामलों में भी लागू करने के लिए उपबंध किया गया है । उसी वर्ष अधिवक्ता अधिनियम का भी संशोधन किया गया था जिससे कि भारतीय विधिज्ञ परिषद् और राज्य विधिज्ञ परिषदें अन्य बातों के साथ कानूनी सहायता के लिए उपबंध कर सकें । सिविल प्रक्रिया संहिता 'संशोधन' अधिनियम, 1976 में भी निर्धन व्यक्तियों को कानूनी सहायता के लिए कतिपय उपबंध किए गए हैं । कई राज्य और संघ राज्य क्षेत्र भी कानूनी सहायता की स्कीम चला रहे हैं कानूनी सहायता स्कीम को अधिक व्यापक बनाने की दृष्टि से मई, 1976 में उच्चतम न्यायालय के न्यायमूर्ति श्री पी०एन० भगवती की अध्यक्षता में एक समिति गठित की गई थी । इस समिति ने अगस्त, 1977 में अपनी रिपोर्ट प्रस्तुत की । प्रस्तावित उच्च शक्ति प्राप्त समिति इस बात के लिए है कि वह उक्त रिपोर्ट में अन्तर्विष्ट सिफारिशों को ध्यान में रखते हुए कानूनी सहायता स्कीम बनाए और उसको क्रियान्वित करे ।

(ग) केन्द्रीय सरकार ने उच्चतम न्यायालय में अभी तक किसी मामले के संबंध में कानूनी सहायता की कोई व्यवस्था नहीं की है ।

Release of Water for Bhagirathi-Hooghly Rivers from Farakka Barrage Project

2526. SHRI TRIDIB CHAUDHURI: Will the Minister of IRRIGATION be pleased to state:

(a) the actual volume of water released for the Bhagirathi-Hooghly rivers through the Farakka Feeder Canal of the Farakka Barrage Project with month by month releases in the lean months from November, 1978 upto May, 1980 in terms of cusecs per day;

(b) how does the quantum of the actual releases compare with the quantum of releases of Ganga water for Bhagirathi-Hooghly for these months that was agreed upon between India and Bangladesh in terms of the Ganga water-sharing agreement of 1977; and

(c) would he lay a comparative statement about the actual volume of Ganga water released for the Bhagirathi-Hooghly in the above referred months through the Farakka Feeder canal and the volume that was to have been released in terms of the Indo-Bangladesh water sharing Agreement of 1977?

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY): (a) to (c). A statement giving the requisite information is enclosed.

Statement

Release of water for Bhagirathi-Hooghly rivers from Farakka Barrage Project

Period	Flows reaching Farakka in a year of 75% dependability from the observed data for 1948—73. (cusec)	Withdrawal at Farakka according to the Agreement. (cusec)	Flows actually reaching Farakka between November 1979 and May 1980 (cusec)	Withdrawal by India at Farakka permissible under the Agreement for the flows in Col. 4.	Withdrawals actually made at Farakka.
1	2	3	4	5	6
November, 1979	Sharing starts from 1st January		116861	Not applicable	37622
December, 1979	Sharing starts from 1st January		105798	Not applicable	37544

	1	2	3	4	5	6
Jan. 1980	1—10	98,500	40,000	88,750	35,968	35,796
	11—20	89,750	37,500	79,566	34,131	33,988
	21—31	82,500	35,000	60,295	22,896	21,888
Monthly average	.	89,500	37,742	75,633	30,524	30,278
Feb. 1980	1—10	79,250	33,000	50,095	13,995	13,978
	11—20	74,000	31,500	48,840	14,840	14,118
	21—29	70,000	30,750	48,608	17,208	17,150
Monthly average.	.	74,500	31,785	49,511	15,284	15,219
March 1980	1—10	65,250	26,750	47,888	17,088	17,002
	11—20	63,500	25,500	45,345	14,945	14,956
	21—31	61,000	25,000	40,036	11,236	11,166
Monthly average.	.	64,500	25,726	44,281	14,320	14,278
April 1980	1—10	59,000	24,000	39,580	11,580	11,427
	11—20	55,500	20,750	43,596	15,796	15,640
	21—30	55,000	20,500	44,085	16,432	16,092
Monthly average.	.	55,750	21,750	42,420	14,803	14,390
May 1980	1—10	56,500	21,500	55,655	21,178	21,369
	11—20	59,250	24,000	65,073	26,359	26,122
	21—31	56,500	26,750	73,954	30,203	30,117
Monthly average.	.	62,000	24,169	65,186	26,152	26,119

Price of Residual Fuel Oil charged by I.O.C. from Gujarat Electricity Board

2527. SHRI NAVIN RAVANI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) what is the present price charged for Residual Fuel Oil (RFO) by IOC from Gujarat Electricity Board and how much quantity was supplied within the last four years, year-wise;

(b) is it true that I.O.C. has asked for market price of the same at Rs. 1200 a tonne instead of present reportedly Rs. 390 per tonne;

(c) if so, what is the I.O.C. demand and reasons thereof; and

(d) does such a demand tally with M. Hidaytullah Award of 1976 and if so, what is the GEB's interpretation of it and whether Government would intervene to see the dispute justly solved?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) I.O.C. is recovering payment from Gujarat State Electricity Board (GSEB) provisionally at Rs 390 per M.T. for Low Sulphur Heavy Stock (LSHS)/Residual Fuel Oil (RFO) supplied to two units of Dhuvaran Power Station.

The quantity of RFO/LSHS supplied to Gujarat Electricity Board dur-